

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/TT/2019

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for Raipur Pooling Station–Wardha 765 kV 2nd D/C line along with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station pursuant to the direction of the Commission given in its order dated 11.7.2018 in Petition 42/RP/2017.

Date of Hearing : 18.6.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India (PGCIL)

Respondents : Madhya Pradesh Power Management Company Ltd & 13 ors.

Parties present : Shri S.S. Raju, PGCIL
Shri Amit K Jain, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Zafrul Hasan , PGCIL
Shri B. Dass, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed by Power Grid Corporation of India Limited (PGCIL) for determination of tariff from COD to 31.3.2019 for Raipur Pooling Station-Wardha 765 kV 2nd D/C line along with bay extension and equipment at 765 kV Raipur Pooling Station and Wardha Sub-station under “System Strengthening in Raipur-Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F)”.

2. The representative of the petitioner submitted that the Commission vide its order dated 18.9.2017 in Petition No. 218/TT/2016 determined the transmission tariff for the instant asset. The capital cost of 765 kV D/C transmission line was restricted to the indicative cost of ₹3.90 Cr/km and the additional capital expenditure during 2017-18 and 2018-19 was also restricted. The Commission further observed that the same will be reviewed at the time of truing up on submission of information pertaining to the cost. Aggrieved by the aforesaid order, PGCIL filed Review Petition No. 42/RP/2017 on the issue of restriction of the capital cost of the 765 kV D/C transmission line. The Commission vide its order dated 11.7.2018 disposed of the said Review Petition



directing PGCIL to file a fresh petition including all relevant information for determination of tariff of the instant assets. Accordingly, the instant petition is filed.

3. The representative of the petitioner submitted that the time over-run of about 26 months and 7 days was condoned in order dated 18.9.2017 in Petition No. 218/TT/2018. The estimated completion cost of the instant assets is more than the FR cost but within the RCE approved apportioned cost. As such, there is no cost over-run with reference to RCE.

4. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 12.7.2019:

- a) The basis of arriving at the cost estimates along with the background computation and the efforts made to achieve the cost efficiencies while estimating the capital cost of the 765 kV D/C Raipur Pooling Station Wardha 765 kV second line.
- b) Revised Form-5 including element-wise breakup of project cost based RCE long with justification for the cost variation from IA to RCE and Actual capital cost. Also reconcile the Hard Cost, IEDC, contingency amount as mentioned in Form 5 and as stated in IA & RCE.
- c) Revised Form 15 mentioning the quarter wise actual cash expenditure up to COD.
- d) The petitioner in Petition No. 218/TT/2016 had claimed Initial spare vide Auditor certificate dated 6.7.2017 amounting ₹1455.14 lakh and ₹643.67 lakh towards transmission lines and sub-station respectively. Now, in the instant petition the petitioner submitted auditor certificate dated 6.10.2018 which shows the initial spare amounting ₹989.73 lakh and ₹636.95 towards transmission line and sub-station respectively. Moreover in Form 5 no amount has been shown against the spare. Since the capital cost as on COD was audited figure in both the Auditor certificate, the reason for variation in initial spare claim and the year wise capitalization and its discharge details.

5. The Commission directed respondents to file their reply in the matter, by, 19.7.2019 and the petitioner to file rejoinder, if any, by 29.7.2019.

6. The matter shall be listed in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

